ITEM NO.5 COURT NO.12 SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. 4/2015,I.A. 5/2015 in CONMT.PET.(C) No. 229/2013 In C.A. No. 7290/1994

BIHAR STATE ROAD TRANSPORT K. U.(REG.642 Petitioner(s)

VERSUS

S K CHAUDHARY & ANR. Respondent(s)

(for directions and exemption from filing appeal paper books and office report)

Date : 15/01/2016 These applications were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Rakesh K. Khanna, Sr. Adv.
Mr. Rajeev Singh, Adv.
Ms. Shefali Jain, Adv.
Mr. Rajesh Prasad Singh,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to respondents returnable in six weeks.

On the next date of hearing, the personal appearance of the respondents is dispensed with.

The petitioner is permitted to serve the respondents though standing counsel.

(DEEPAK MANSUKHANI)
COURT MASTER

(TAPAN KR. CHAKRABORTY)
COURT MASTER

Signature Not Verified
Digitally signed by OP Parkash Sharma
Date: 2016.01.19 16:35:15 IST
Reason: DSC of Sh. OP Sharma is being used by Sh. Deepak Mansukhani